

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No.523/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> October 2017, 10.30 A.M

Name of the Company	Atul Rastogi -Versus- Duncans Industries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Saumabha Ghose  
2. Soumik Kundu } For Petitioner

Soumik Kundu  
Advocate  
17/10/17

1. RISHAV BANERJEE } For the Corporate Debtor

Rishav Banerjee  
17/10/17

ORDER

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama. Prayer is allowed. Ld. Counsel for the corporate debtor may file Vakalatnama within 3 days. Reply, if any, may be filed within 7 days with a copy in advance to the petitioner. Thereafter, rejoinder, if any may be filed within 3 days.

List the matter on 09/11/2017.

Sd

(Jinan K.R.)  
Member (J)

Sd

(Vijai Pratap Singh)  
Member (J)